

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>26/12/2008 C.P. 56/2008 (O.A. 366/2008)</p> <p>Present : Mr. C.B.Sharma counsel for the applicant. Mr. Kumar Gaurav Proxy counsel for Mr. T.P. Sharma counsel for the respondents.</p> <p>This case has been listed before the Deputy Registrar due to non-availability of Division Bench. Be listed before the Hon'ble Bench on 06/01/2009.</p> <p> (GURMIT SINGH) DEPUTY REGISTRAR</p> <p><i>Vv:</i></p> <p><i>6-1-2009</i></p> <p>Mr. C. B. Sharma - counsel for applicant Mr. Kumar Gaurav, Proxy counsel to Mr. T. P. Sharma, counsel for respondents</p> <p>Heard the learned counsel for parties. For the reasons dictated before the courtants disposed of.</p> <p>(B. L. Khatri) Member (A)</p> <p>(M. L. Chauhan) Member (T)</p> <p>RJ.</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

JAIPUR, this the 6th day of January, 2009

CONTEMPT PETITION No.56/2008
(OA No.366/2008)

CORAM:

HON'BLE MR.M.L.CHAUHAN, MEMBER (JUDICIAL)
HON'BLE MR. B.L.KHATRI, MEMBER (ADMINISTRATIVE)

Sita Ram Meena
s/o Shri Bajrang Lal Meena,
r/o Village and Post Jinapur,
Tehsil and District Sawai Madhopur
and presently working as
Sub-Post Master, Sawaimadhopur Bazar,
Sub Post Office, Sawaimadhopur.

.. Applicant

(By Advocate: Shri C.B.Sharma)

Versus

1. Shri Santosh Gaurier,
Principal Chief Postmaster General,
Rajasthan Circle,
Jaipur.
2. Shri R.S.Meena,
Officiating Superintendent of Post Offices,
Sawaimadhopur Postal Division,
Sawaimadhopur.

.. Respondents

(By Advocate: Shri Kumar Gaurav, proxy counsel for
Shri Tej Prakash Sharma)

O R D E R (ORAL)

This Contempt Petition has been filed against the alleged violation of the stay order dated 16.9.2008 passed in OA No.366/2008. The said OA has been disposed of vide order dated 26.12.2008 and the stay granted on 16.9.2008 has been vacated. Thus, without going into the merits of the case, we are of the view that this Contempt Petition can be disposed of. It is, however, clarified that how the period of the applicant has to be regulated w.e.f. 16.9.2008 to 26.12.2008 or till the date of joining, whichever is earlier cannot be gone into and decided in these proceedings. It will be open for the applicant to agitate the matter by launching further proceedings, in case he is aggrieved.

2. The Contempt Petition is disposed of accordingly. Notices issued to the respondents are discharged.

(B.L.KHATRI)
Admv. Member

(M.L.CHAUHAN)
JUDL MEMBER

R/